

**Public Premises (Eviction of Unauthorised  
Occupants) Rules, Tripura, 1983**

GOVERNMENT OF TRIPURA  
REVENUE DEPARTMENT

No.F.4(30)-RCC/83

Dated, Agartala, the 30th July, 1983.

NOTIFICATION

In exercise of the powers conferred by Section 20 of the Tripura Public Premises (Eviction of Unauthorised Occupants) Act, 1932 (Tripura Act No. 1 of 1983) and all other powers enabling him in this behalf, the Governor of Tripura is pleased to make the following rules, namely :—

- Shrot title & commencement. 1. (1) These rules may be called the Tripura Public Premises (Eviction of Unauthorised Occupants) Rules, 1983.
- Definitions. (2) They shall come into force at once.
2. In these rules, unless there is anything repugnant in the subject or context :—
- (a) "Act" means the Tripura Public Premises (Eviction of Unauthorised Occupants) Act, 1982.
- (b) 'form' means any of the forms given in the Appendix to the rules or the translation thereof in Bengali language published under the authority of the State Government ;
- Forms of Notice. 3. (1) A notice required to be issued under Sub-Section (1) of Section 4 of the Act, shall be in form at Appendix—A.
- (2) Besides the manner provided in Sub-Section (3) of Section 4, such notice may also be served (a) on the person to whom it is addressed or his recognised agent or any adult male member of his family usually residing with him.
- Forms of Order of eviction. 4. An eviction order under Sub-Section (1) of Section 5 shall be served in the manner laid down in rule 3.
- Form of Notice to remove unauthorised constructions etc. 5. A notice under Sub-Section (2) of Section 6 of the Act shall be in form at Appendix...B.
- Form of order of demolition of unauthorised construction. 6. A notice under the proviso to Sub-Section (1) of Section 7 of the Act shall be in form at Appendix—C.

By order of the Governor,

R. N. Gupta,

Commissioner & Secretary,  
Government of Tripura.

APPENDIX.—A,

T.P.P.A. Form I  
[See rule 3(1)]

Notice to show cause against order of eviction under Sub-Section (1) of Section 4 of the Tripura Public Premises (Eviction of Unauthorised Occupants) Act, 1982.

GOVERNMENT OF TRIPURA  
OFFICE OF THE ESTATE OFFICER.

NOTICE

To  
Shri/Shrimati .....  
.....  
.....

\*Whereas it appears that you are in occupation of the Public Premises described in the schedule below without any authority ;

OR

\*Whereas it appears that you have been continuing in occupation of the Public Premises described in the schedule below after the expiry of the authority granted to you under the.....

You are, therefore, directed to show cause on or before..... why an order or eviction under sub-section (1) of Section 5 of the Tripura Public Premises (Eviction of Unauthorised Occupants) Act, 1982 shall not be made.

You are further directed to appear before the undersigned on..... alongwith evidence which you intend to produce in support of your cause, if any, and also for personal hearing, if such hearing is desired.

Take notice that in default of your showing cause, as directed herein above, decision will be taken in your absence.

Given under my hand and seal of the office, this day the.....th day of .....

SCHEDULE

.....  
.....

ESTATE OFFICER.

\*Strike out which is not applicable.

APPENDIX—B.

T.P.P.A. Form 2  
(See rule 5)

Notice under Sub-Section (2) of Section 6 of the Tripura Public Premises  
(Eviction of Unauthorised Occupants) Act, 1982.

GOVERNMENT OF TRIPURA  
OFFICE OF THE ESTATE OFFICER

NOTICE

To  
Shri/Shrimati .....

WHEREAS it appears that you have erected a building/a structure/fixture/  
/brought a.....in the Public Premises  
described in schedule below in contravention of the provisions of Sub-Section (1)  
of Section 6 of the Tripura Public Premises (Eviction of Unauthorised Occupants)  
Act, 1982 ;

YOU ARE HEREBY directed to remove the said.....  
within seven days of the service of this notice or to show cause by.....  
(date) as to why you shall not remove the said.....

Take notice that in default of your showing cause, as directed herein above,  
decision will be taken in your absence.

Given under my hand and seal of the office, this day the.....th  
day of.....

SCHEDULE

Date :—

Place :—

ESTATE OFFICER.

(Delete the words which are unnecessary)

APPENDIX - C.

T.P.P.A. Form 3  
(See rule 6)

Order of demolition of unauthorised construction under Sub-Section (1) of Section 7 of the Tripura Public Premises (Eviction of Unauthorised occupants) Act, 1982.

GOVERNMENT OF TRIPURA  
OFFICE OF THE ESTATE OFFICER

NOTICE

To  
Shri/Shrimati .....

WHEREAS it appears that you have/are in the Public Premises schedule below in contravention of the provisions of.....

YOU are, therefore, directed to show cause by.....(date) as to why an order shall not be issued to demolish the said.....

Take notice that in default of your showing cause, as directed herein above, decision will be taken in your absence.

Given under my hand and seal of the office, this day the.....th day of .....

SCHEDULE

Date :—

Place :—

ESTATE OFFICER.